

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

CRLMP. 5281/2015 In

Petition for Special Leave to Appeal (Crl.)

No(s). 4793/2013

(Arising out of impugned final judgment and order dated
09/05/2013 in CRLMC No. 423/2013 passed by the High Court Of
Delhi At New Delhi)

MONTARI INDUSTRIES LTD.& ANR

Petitioner(s)

VERSUS

FMI INVESTMENT P.LTD.& ORS.

Respondent(s)

(For directions and office report)

Date : 20/04/2015 This application was called on
for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)	Mr. Basava	Prabhu S. Patil, Sr. Adv.
	Mr. Alok K	Agrawal, Adv.
	Mr. Rajesh	Kumar, Adv.
	Ms. Garima	Prashad, Adv.

For Respondent(s)	Mr. D.K. Gupta, Adv.
	Mr. Yash Pal Dhingra, Adv.
	Mr. Vidit Gupta, Adv.
	Mr. Mukesh Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Dismissed.

[Charanjeet Kaur]

[Vinod Kulvi]

Signature Not Verified

A.R.-cum-P.S.

Asstt. Registrar

Digitally signed by
Charanjeet Kaur
Date: 2015.04.20
18:05:36 IST
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